The Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme (Amendment) Act, 2004

Act 3 of 2005

Keyword(s):
Tea Plantation, Contributions, Plantation, Provident Fund, Pension Fund

Amendments appended: 41 of 2005, 14 of 2009
ASSAM ACT NO. III OF 2005
(Received the assent of the Governor on 13th January, 2005)
THE ASSAM TEA PLANTATIONS PROVIDENT FUND AND PENSION FUND AND DEPOSIT LINKED INSURANCE FUND SCHEME (AMENDMENT) ACT, 2004

AN ACT

further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955.

Preamble

Whereas it is expedient further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955, hereinafter referred to as the principal Act, in the manner hereinafter appearing,

It is hereby enacted in the Fifty-fifth Year of the Republic of India as follows:

Short title, extent and commencement.

1. (1) This Act may be called the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme (Amendment) Act, 2004.

(2) It shall come into force at once.

Amendment of Section 2.

2. In the principal Act, in Section 2, in clause (d), for the figures and words "Rs. 5000/- (Rupees five thousand)" the figures and words "Rs. 6500/- (Rupees six thousand five hundred)" shall be substituted.

M. K. DEKA,
Commissioner & Secy. to the Govt. of Assam,
Legislative Department, Dispur.

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ASSAM ACT NO. XLI OF 2005
(Received the assent of the Governor on 7th September, 2005)

THE ASSAM TEA PLANTATIONS PROVIDENT FUND AND PENSION FUND AND DEPOSIT LINKED INSURANCE FUND SCHEME (AMENDMENT) ACT, 2005

AN

ACT

further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955.

Whereas it is expedient further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Fifty-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme (Amendment) Act, 2005.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

2. In the principal Act, in the schedule, in para 9B (iii), for the word "fifteen", occurring in between the words "more than rupees" and "thousand", the word "twenty" shall be substituted.

M. K. DEKA,
Commissioner & Secy. to the Govt. of Assam,
Legislative Department, Dispur.

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NOTIFICATION

The 14th July 2009

No. LGL. 24/98/113.– The following Act of the Assam Legislative Assembly which received the assent of the President/Governor is hereby published for general information.

ASSAM ACT NO. XIV. OF 2009
(Received the assent of the President on 26th June, 2009)

ASSAM TEA PLANTATIONS PROVIDENT FUND AND PENSION FUND AND DEPOSIT LINKED INSURANCE FUND SCHEME (AMENDMENT) ACT, 2009

AN

ACT

further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955.
Preamble

Whereas it is expedient further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955, hereinafter referred to as the principal Act, in the manner hereinafter appearing:

It is hereby enacted in the Sixtieth Year of the Republic of India as follows:

Short title, extent and commencement

1. (1) This Act may be called the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme (Amendment) Act, 2009.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of section 2

2. In the principal Act, in section 2, in clause (f),-(i) in sub-clause (i),-(a) for the figure “10” appearing in between the words “than, “hectres”, the figure “5” shall be substituted;

(b) for the word “twenty” appearing in between the words “where, “or more”, the word “ten” shall be substituted;

(c) for the figure and word “511 Kg.” appearing in between the words “more than” and “per hectre”, the figure and word “255 Kg.” shall be substituted;

(d) for the figure and word “2044 Kg.” appearing in between the words “more than” and “per hectre”, the figure and word “1022 Kg.” shall be substituted.

(ii) in sub-clause (ii),-

(a) for the figure “20” appearing in between the words “less than, “hectres”, the figure “10” shall be substituted;

(b) for the word “twenty” appearing in between the words “when, “or more”, the word “ten” shall be substituted.

Amendment of Schedule

3. In the Principal Act, in the Schedule, in para 2, in between the words “the appointment” and “of officers”, the words “and conditions of services” shall be inserted.

MOHD A. HAQUE
Secretary to the Government of
Legislative Department, DIPG

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